

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

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Minutes of NC-V meeting No.28/AM 16 held on 28.01.2016

The meeting No.28/AM-16 for the licensing year 2015-16 to consider the cases under Duty Exemption Schemes (Chapter-4)) was held on 28.01.2016 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	TC office, Noida
2.	Shri J.D. Giri, Vice President	AEPC
3.	Shri Barinder Singh, Assistant Director	DC(MSME)
4.	Shri K.C. Meena, DDG	DGFT
5.	Shri Ratan Lal Meena, FTDO	DGFT

At the outset the Minutes of NC-V Meetings No.27/AM-15 dated 14.01.2016 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.28/AM-16 dated 28.01.2016 was taken up for discussion and the decision taken in respect of each case is enumerated below:

MEETING NUMBER : 28/84-ALC3/2015 **MEETING DATE** : 28.01.2016

Case No.: 10/28/84-ALC3/2015	Party Name: BHARAT SILKS	Meet No/Date: 28/84-ALC3/2015 28.01.2016	Status: Deferred
1 HQ File :01/84/050/00342/AM16/	RLA File :07/24/040/00034/AM15/	Lic.No/Date:0710104362 22.05.2014	Defer Date: 25.02.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC Noida on 21.01.2016 for their comments. The application has not traceable by DC(MSME). NC decided to send the application again to DC (MSME) and defer for re-listing on 25.02.2016.			

Case No.: 10/28/84-ALC3/2015	Party Name: BHARAT SILKS	Meet No/Date: 28/84-ALC3/2015 28.01.2016	Status: Deferred
2 HQ File :01/84/050/00342/AM16/	RLA File :07/24/040/00034/AM15/	Lic.No/Date:0710105735 15.07.2014	Defer Date: 25.02.2016
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm did not furnish the CAD/CAM and measurement chart. Accordingly, Committee decided to ask the firm to furnish the same. The case stands for re-listing on 25.02.2016.			

3 Case No.: 12/28/84-	Party Name: BHARAT	Meet No/Date: 28/84-	Status:
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ALC3/2015	SILKS	ALC3/2015 28.01.2016	Deferred
HQ File :01/84/050/00344/AM16/	RLA File :07/24/040/00188/AM15/	Lic.No/Date:0710105735 15.07.2014	Defer Date: 25.02.2016
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm did not furnish the CAD/CAM and measurement chart. Accordingly, Committee decided to ask the firm to furnish the same. The case stands for re-listing on 25.02.2016.			

Case No.:13/28/84- ALC3/2015	Party Name: BHARAT SILKS	Meet No/Date:28/84- ALC3/2015 28.01.2016	Status: Deferred
HQ File :01/84/050/00345/AM16/	RLA File :07/24/040/00338/AM15/	Lic.No/Date:0710107369 06.01.2015	Defer Date: 25.02.2016
4	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm did not furnish the CAD/CAM and measurement chart. Accordingly, Committee decided to ask the firm to furnish the same. The case stands for re-listing on 25.02.2016.		

Case No.:23/14/84- ALC3/2015	Party Name: WEAR WELL INDIA PVT. LTD.,	Meet No/Date:28/84- ALC3/2015 28.01.2016	Status: Deferred
HQ File :01/84/050/00111/AM16/	RLA File :05/24/040/00086/AM16/	Lic.No/Date:0510394431 03.06.2015	Defer Date: 25.02.2016
5	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued to the firm on 28.12.2015 to furnish the justification of higher wastage. The reply of the firm is not received. NC decided to wait for their reply. The case stands deferred for re-listing on 25.02.2016.		

Case No.:5/15/84- ALC3/2015	Party Name: AMRIT EXPORTS PVT. LTD.	Meet No/Date:28/84- ALC3/2015 28.01.2016	Status: Approved
HQ File :01/84/050/00120/AM16/	RLA File :02/24/040/00020/AM16/	Lic.No/Date:0210205915 24.06.2015	
6	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to		

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ratify the Advance Authorisation issued in this case as applied for.
GSM should match in import and export.
RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:14/22/84-ALC3/2015	Party Name: SIVSHREE MEDITTEX (INDIA) PRIVATE LIMITED,	Meet No/Date:28/84- ALC3/2015 28.01.2016	Status: Approved
HQ File :01/84/050/00210/AM16/	RLA File :32/24/040/00016/AM16/	Lic.No/Date:3210077612 10.07.2015	
7 Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.			

Case No.:8/17/84-ALC3/2015	Party Name: QUALIANCE INTERNATIONAL PVT.LTD.	Meet No/Date:28/84- ALC3/2015 28.01.2016	Status: Approved
HQ File :01/84/050/00149/AM16/	RLA File :03/95/040/00232/AM16/	Lic.No/Date:0310797436 20.07.2015	
8 Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard to Shri Vipul Badani, CEO, representative of the firm who was appeared before the Committee. He explained the case and placed the sample of the export product before the Committee. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.			

Case No.:10/17/84-ALC3/2015	Party Name: QUALIANCE INTERNATIONAL PVT.LTD.	Meet No/Date:28/84- ALC3/2015 28.01.2016	Status: Approved
HQ File :01/84/050/00151/AM16/	RLA File :03/95/040/00233/AM16/	Lic.No/Date:0310797434 20.07.2015	
9 Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard to Shri Vipul Badani, CEO, representative of the firm who was been appeared before the Committee. He explained the case and placed the sample of the export product before the Committee. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for. GSM should match in import and export.			

RA concern may take necessary action subject to compliance of other usual conditions.

10	Case No.: 20/22/84-ALC3/2015	Party Name: NOWOTEK TEXTILES PVT. LTD.,	Meet No/Date: 28/84-ALC3/2015 28.01.2016	Status: Deferred
	HQ File :01/84/050/00216/AM16/	RLA File :05/24/040/00204/AM16/	Lic.No/Date:0510395227 06.08.2015	Defer Date: 25.02.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the reminder has been issued on 28.12.2015 to Deptt. of C&PC for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 25.02.2016.				

11	Case No.: 3/22/84-ALC3/2015	Party Name: ABOUT U FASHIONS PVT LTD	Meet No/Date: 28/84-ALC3/2015 28.01.2016	Status: Reject
	HQ File :01/84/050/00199/AM16/	RLA File :03/94/040/00216/AM16/	Lic.No/Date:0310798141 13.08.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued on 20.11.2015. The reply of the firm is not received so far. The committee is, therefore unable to calculate the requirement in this case and constrained to reject the case. RA concern may take necessary action subject to compliance of other usual conditions.				

12	Case No.: 11/22/84-ALC3/2015	Party Name: AMRIT EXPORTS PVT. LTD.	Meet No/Date: 28/84-ALC3/2015 28.01.2016	Status: Approved
	HQ File :01/84/050/00207/AM16/	RLA File :02/24/040/00078/AM16/	Lic.No/Date:0210206070 13.08.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.				

13	Case No.: 13/22/84-ALC3/2015	Party Name: MATRIX CLOTHING PVT. LTD.	Meet No/Date: 28/84-ALC3/2015 28.01.2016	Status: Approved
	HQ File :01/84/050/00209/AM16/	RLA File :05/24/040/00246/AM16/	Lic.No/Date:0510395400 21.08.2015	

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Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.: 21/24/84-ALC3/2015	Party Name: AASEERVAA FABRICS,	Meet No/Date:28/84-ALC3/2015 28.01.2016	Status: Approved
	HQ File :01/84/050/00273/AM16/	RLA File :32/24/040/00018/AM16/	Lic.No/Date:3210077686 25.08.2015	
14	<p>Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case by allowing 2% wastage on net content in the export product.</p> <p>RA concern may take necessary action subject to compliance of other usual conditions.</p>			
	Case No.: 9/22/84-ALC3/2015	Party Name: SWETA CHAUDHRY	Meet No/Date:28/84-ALC3/2015 28.01.2016	Status: Approved
	HQ File :01/84/050/00205/AM16/	RLA File :02/24/040/00100/AM16/	Lic.No/Date:0210206098 28.08.2015	
15	<p>Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case by allowing net to net for component and remaining as applied for.</p> <p>RA concern may take necessary action subject to compliance of other usual conditions.</p>			
	Case No.: 17/22/84-ALC3/2015	Party Name: SWETA CHAUDHRY	Meet No/Date:28/84-ALC3/2015 28.01.2016	Status: Approved
	HQ File :01/84/050/00213/AM16/	RLA File :02/24/040/00117/AM16/	Lic.No/Date:0210206120 08.09.2015	
16	<p>Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case by allowing net to net for component and remaining as applied for.</p> <p>RA concern may take necessary action subject to compliance of other usual conditions.</p>			

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17	Case No.:1/20/84-ALC3/2015	Party Name: POLY LOGIC INTERNATIONAL PVT. LTD,	Meet No/Date:28/84-ALC3/2015 28.01.2016	Status: Deferred
	HQ File :01/84/050/00189/AM16/	RLA File :56/24/040/00022/AM16/	Lic.No/Date:5610004680 14.09.2015	Defer Date: 25.02.2016

Decision: Committee considered the case as per agenda and observed that the Hard Copy of the application has not yet received from RA, Indore. A letter has been sent to RA, Indore on 20.01.2016 for furnish the same.
The case stands deferred for re-listing on 25.02.2016.

18	Case No.:17/28/84-ALC3/2015	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:28/84-ALC3/2015 28.01.2016	Status: Approved
	HQ File :01/84/050/00349/AM16/	RLA File :07/24/040/00213/AM16/	Lic.No/Date:0710108721 14.09.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.
GSM should match in import and export.
RA concern may take necessary action subject to compliance of other usual conditions.

19	Case No.:10/22/84-ALC3/2015	Party Name: PRIMO FASHIONS,	Meet No/Date:28/84-ALC3/2015 28.01.2016	Status: Approved
	HQ File :01/84/050/00206/AM16/	RLA File :32/24/040/00023/AM16/	Lic.No/Date:3210077708 15.09.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.
RA concern may take necessary action subject to compliance of other usual conditions.

20	Case No.:3/20/84-ALC3/2015	Party Name: IMPERIAL READYMADE GARMENTS FACTORY INDIA PVT LTD	Meet No/Date:28/84-ALC3/2015 28.01.2016	Status: Deferred
	HQ File :01/84/050/00191/AM16/	RLA File :04/24/040/00138/AM16/	Lic.No/Date:0410161026 16.09.2015	Defer Date:

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		25.02.2016
Decision: Committee considered the case as per agenda and observed that the Hard Copy of the application has not yet received from RA, Chennai. A letter has been sent to RA Chennai on 21.01.2016 for furnish the same. The case stands deferred for re-listing on 25.02.2016.		

Case No.:16/28/84-ALC3/2015	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:28/84-ALC3/2015 28.01.2016	Status: Approved
HQ File :01/84/050/00348/AM16/	RLA File :07/24/040/00217/AM16/	Lic.No/Date:0710108759 22.09.2015	
21	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as per CAD. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.		

Case No.:24/24/84-ALC3/2015	Party Name: ANISH (INDIA) EXPORTS	Meet No/Date:28/84-ALC3/2015 28.01.2016	Status: Approved
HQ File :01/84/050/00276/AM16/	RLA File :05/23/040/00268/AM16/	Lic.No/Date:0510395741 24.09.2015	
22	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.		

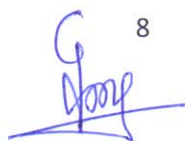
Case No.:22/24/84-ALC3/2015	Party Name: LOYal TEXTILE MILLS LTD	Meet No/Date:28/84-ALC3/2015 28.01.2016	Status: Deferred
HQ File :01/84/050/00274/AM16/	RLA File :35/24/040/00030/AM16/	Lic.No/Date:3510044802 30.09.2015	Defer Date: 25.02.2016
23	Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 25.02.2016.		

Case No.:23/24/84-ALC3/2015	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:28/84-ALC3/2015 28.01.2016	Status: Approved
HQ File :01/84/050/00275/AM16 /	RLA File :35/24/040/00035/AM16 /	Lic.No/Date:3510044800 30.09.2015	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of TC, Noida conveyed vide their O. M. No.21(28)/15/Adv. Lic/ R.O.N/ dated 28.01.2016 as detailed below:-

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	Mill made Industrial work wear woven garments - made of Modacrylic Fibre 48% Tencel A 100 fibre 37% Meta Aramid fibre 15% blended dyed fabrics with 240 GSM and Meta Aramid fibre 95% and Para Aramid fibre 5% blended dyed Mesh fabric 170 GSM <u>MENS CARGO TAPED PANT</u>	5280 Nos	1.	Modacrylic fibre	1960.40 kg
			2.	Tencel A100 fibre	1511.15 kg
			3.	Meta Aramid Fibre	656.23 kg
			4.	Para Aramid Fibre	2.29 kg
			5.	FR Thread	116.420 kg
			6.	Furnace Oil	As per Fuel Policy
			7.	Cationic dyes	56.320 kg @ 0.01 kg/kg
			8.	Polyvinyl Alcohol	37.546 kg @ 0.01 kg/kg
			9.	Reflective Tape	8316.00 mtr
2.	Mill made Industrial work wear woven garments - made of Modacrylic Fibre 48% Tencel A 100 fibre 37% Meta Aramid fibre 15% blended dyed fabrics with 240 GSM and Meta Aramid fibre 95% and Para Aramid fibre 5% blended dyed Mesh fabric 170 GSM <u>MENS CARGO TAPED PANT</u>	3840 Nos.	1.	Modacrylic fibre	1431.59 kg
			2.	Tencel A100 fibre	1103.50 kg
			3.	Meta Aramid Fibre	447.37 kg
			4.	Para Aramid Fibre	1.67 kg
			5.	FR Thread	116.420 kg
			6.	Furnace Oil	As per Fuel Policy
			7.	Cationic dyes	41.126 kg @ 0.01 kg/kg
			8.	Polyvinyl Alcohol	27.417 kg @ 0.01 kg/kg

RA concern may take necessary action subject to compliance of other usual conditions.


Case No.:4/24/84-ALC3/2015		Party Name: LOYAL TEXTILE MILLS LTD		Meet No/Date:28/84-ALC3/2015 28.01.2016		Status: Approved	
HQ File :01/84/050/00256/AM16/		RLA File :35/24/040/00038/AM16		Lic.No/Date:3510044805 07.10.2015			
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of TC, Noida conveyed vide their O. M. No.21(28)/15/Adv. Lic/ R.O.N/ dated 28.01.2016 as detailed below:-							
25	S.No.	Export Product	Export Quantity		Import item	Quantity allowed	
	1.	Mill made Industrial work wear woven garments - made of Modacrylic Fibre 48% Tencel A 100 fibre 37% Meta Aramid fibre 15% blended dyed fabrics with 240 GSM MENS COVERALL SPLICED HOOP TAPED	3588 Nos	1.	Modacrylic fibre	2154.25 kg	
				2.	Tencel A100 fibre	1660.55 kg	
				3.	Meta Aramid Fibre	673.19 kg	
				4.	Cationic dyes	61.200 kg@ 0.010 kg/kg	
				5.	FR Thread	113.020 kg	
				6.	Furnace Oil	As per Fuel policy	
				7.	Polyvinyl Alcohool	40.800 kg @ 0.010 kg/kg	
				8.	Reflective Tape	21097.00 mtr	
	2.	Mill made Industrial work wear woven garments - made of Modacrylic Fibre 48% Tencel A 100 fibre 37% Meta Aramid fibre 15% blended dyed fabrics with 240 GSM MENS COVERALL SPLICED HOOP TAPED	2616 Nos	1.	Modacrylic fibre	1564.00 kg	
				2.	Tencel A100 fibre	1205.50 kg	
				3.	Meta Aramid Fibre	488.75 kg	
				4.	Cationic dyes	44.430 kg @0.010 kg/kg	
				5.	FR Thread	82.400 kg	
				6.	Furnace Oil	As per Fuel policy	
				7.	Polyvinyl Alcohol	29.620 kg @0.010 kg/kg	
				8.	Reflective Tape	15382.00 mtr	
RA concern may take necessary action subject to compliance of other usual conditions.							

26	Case No.:12/24/84-ALC3/2015	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:28/84-ALC3/2015 28.01.2016	Approved
	HQ File :01/84/050/00264/AM16/	RLA File :35/24/040/00039/AM16/	Lic.No/Date:3510044806	

07.10.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of TC, Noida conveyed vide their O. M. No.21(28)/15/Adv. Lic/ R.O.N/ dated 28.01.2016 as detailed below:-

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	Mill made Industrial work wear woven garments - made of Modacrylic Fibre 48% Tencel A 100 fibre 37% Meta Aramid fibre 15%blended dyed fabrics with 240 GSM and meta aramid fibre 95% Para Aramid fibre 5% blended dyed Mesh fabric 170 GSM WOMANS CARGO PANT NAVY TAPED	2140 Nos	1.	Modacrylic fibre	733.54 kg
			2.	Tencel A100 fibre	565.44 kg
			3.	Meta Aramid Fibre	247.93 kg
			4.	Para Aramid Fibre	0.984 kg
			5.	FR Thread	47.187 kg
			6.	Furnace Oil	As per Fuel Policy
			7.	Cationic dyes	21.108 kg @ 0.010 kg/kg
			8.	Polyvinyl Alcohol	14.070 kg @ 0.010 kg/kg
			9.	Reflective Tape	3370.500 mtr
2.	Mill made Industrial work wear woven garments - made of Modacrylic Fibre 48% Tencel A 100 fibre 37% Meta Aramid fibre 15% blended dyed fabrics with 240 GSM and meta aramid fibre 95% Para Aramid fibre 5% blended dyed Mesh fabric 170 GSM MENS SIDE SLANT PKT PANT	3360 Nos	1.	Modacrylic fibre	1253.49 kg
			2.	Tencel A100 fibre	966.23 kg
			3.	Meta Aramid Fibre	419.46 kg
			4.	Para Aramid Fibre	1.46 kg
			5.	FR Thread	74.090 kg
			6.	Furnace Oil	As per Fuel policy
			7.	Cationic dyes	36.010 kg @0.010 kg/kg
			8.	Polyvinyl Alcohol	27.006 kg@0.010 kg/kg
			9.	Reflective Tape	5292.00 mtr

RA concern may take necessary action subject to compliance of other usual conditions.

27 Case No.:20/28/84- Party Name: TEXPORT Meet No/Date:28/84- Status:

ALC3/2015	OVERSEAS PVT.LTD,	ALC3/2015 28.01.2016	Approved
HQ File :01/84/050/00352/AM16/	RLA File :07/24/040/00236/AM16/	Lic.No/Date:0710108842 07.10.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case by allowing net to net for component and remaining as applied for. RA concern may take necessary action subject to compliance of other usual conditions.			

28	Case No.:2/24/84- ALC3/2015	Party Name: THREADS (INDIA) LIMITED	Meet No/Date:28/84- ALC3/2015 28.01.2016	Status: Deferred
	HQ File :01/84/050/00254/AM16/	RLA File :06/24/040/00030/AM16/	Lic.No/Date:0610038234 08.10.2015	Defer Date: 25.02.2016
Decision: Committee considered the case as per agenda and observed that the Hard Copy of the application has not yet been received from RA, Kanpur. Accordingly, Committee decided to call for three set of application from RA, Kanpur. The case stands deferred for re-listing on 25.02.2016.				

29	Case No.:13/24/84- ALC3/2015	Party Name: FOREMOST INTERNATIONAL PVT. LTD.,	Meet No/Date:28/84- ALC3/2015 28.01.2016	Status: Deferred
	HQ File :01/84/050/00265/AM16/	RLA File :05/23/040/00295/AM16/	Lic.No/Date:0510395864 08.10.2015	Defer Date: 25.02.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by DC(MSME) on 15.12.2015 to the firm. The reply of the firm is not received. NC decided to wait for their reply. The case stands deferred for re-listing on 25.02.2016.				

30	Case No.:15/24/84- ALC3/2015	Party Name: AMRIT EXPORTS PVT. LTD.	Meet No/Date:28/84- ALC3/2015 28.01.2016	Status: Deferred
	HQ File :01/84/050/00267/AM16/	RLA File :02/24/040/00133/AM16/	Lic.No/Date:0210206219 09.10.2015	Defer Date: 25.02.2016
Decision : Committee considered the case as per agenda alongwith other relevant papers				

and went through the details submitted in this case and observed that the reply received from the firm on 16.12.2015 address to DC(MSME) and under intimation to this office but the same is not traceable by DC(MSME). NC decided to firm's reply again sent to DC(MSME) for their comments.

The case stands deferred for re-listing on 25.02.2016.

31	Case No.:8/24/84-ALC3/2015	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:28/84-ALC3/2015 28.01.2016	Status: Deferred
	HQ File :01/84/050/00260/AM16/	RLA File :35/24/040/00040/AM16/	Lic.No/Date:3510044807 12.10.2015	Defer Date: 25.02.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 25.02.2016.				

32	Case No.:9/24/84-ALC3/2015	Party Name: CONCEPT CLOTHING	Meet No/Date:28/84-ALC3/2015 28.01.2016	Status: Deferred
	HQ File :01/84/050/00261/AM16/	RLA File :05/23/040/00306/AM16/	Lic.No/Date:0510395959 16.10.2015	Defer Date: 25.02.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by DC(MSME) to the firm on 16.12.2015. The reply of the firm is not received. NC decided to wait for their reply. The case stands deferred for re-listing on 25.02.2016.				

33	Case No.:17/24/84-ALC3/2015	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:28/84-ALC3/2015 28.01.2016	Status: Deferred
	HQ File :01/84/050/00269/AM16/	RLA File :35/24/040/00041/AM16/	Lic.No/Date:3510044808 16.10.2015	Defer Date: 25.02.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 25.02.2016.				

34	Case No.:7/24/84-	Party Name:	Meet No/Date:28/84-	Status:
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ALC3/2015	A.M.VINYL PVT.LTD.,	ALC3/2015 28.01.2016	Deferred
HQ File :01/84/050/00259/AM16/	RLA File :05/23/040/00300/AM16/	Lic.No/Date:0510395966 19.10.2015	Defer Date:25.02.,2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to C&PC and DIPP. NC decided to wait for their comments. The case stands deferred for re-listing on 25.02.2016.			

Case No.:59/28/84-ALC3/2015	Party Name: RINKESH TEXTILES,	Meet No/Date:28/84-ALC3/2015 28.01.2016	Status: Approved
HQ File :01/84/050/00391/AM16/	RLA File :52/24/040/00012/AM16/	Lic.No/Date:5210041667 21.10.2015	
35	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case by allowing wastage 5% on net content in the export product. RA concern may take necessary action subject to compliance of other usual conditions.		

Case No.:16/24/84-ALC3/2015	Party Name: PRECISE SEAMLESS APPARELS PVT LTD	Meet No/Date:28/84-ALC3/2015 28.01.2016	Status: Deferred
HQ File :01/84/050/00268/AM16/	RLA File :05/24/040/00303/AM16/	Lic.No/Date:0510396068 29.10.2015	Defer Date: 25.02.2016
36	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case by allowing 41% wastage on net content in the export product. RA concern may take necessary action subject to compliance of other usual conditions.		

Case No.:20/24/84-ALC3/2015	Party Name: PRECISE SEAMLESS APPARELS PVT LTD	Meet No/Date:28/84-ALC3/2015 28.01.2016	Status: Deferred
HQ File :01/84/050/00272/AM16/	RLA File :05/24/040/00339/AM16/	Lic.No/Date:0510396069 29.10.2015	Defer Date: 25.02.2016
37	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to		

ratify the norms in respect of Advance Authorisation issued in this case by allowing 35% wastage on net content in the export product.
RA concern may take necessary action subject to compliance of other usual conditions.

38	Case No.: 6/24/84-ALC3/2015	Party Name: WEAR WELL INDIA PVT. LTD.,	Meet No/Date:28/84-ALC3/2015 28.01.2016	Status: Approved
	HQ File :01/84/050/00258/AM16/	RLA File :05/24/040/00353/AM16/	Lic.No/Date:0510396084 30.10.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.				
39	Case No.: 19/28/84-ALC3/2015	Party Name: HIMATSINGKA SEIDE LTD	Meet No/Date:28/84-ALC3/2015 28.01.2016	Status: Deferred
	HQ File :01/84/050/00351/AM16/	RLA File :07/24/040/00263/AM16/	Lic.No/Date:0710109005 05.11.2015	Defer Date: 25.02.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 25.02.2016.				
40	Case No.: 1/24/84-ALC3/2015	Party Name: GANGA ACROWOOLS LIMITED	Meet No/Date:28/84-ALC3/2015 28.01.2016	Status: Deferred
	HQ File :01/84/050/00253/AM16/	RLA File :30/24/040/00030/AM16/	Lic.No/Date:3010103645 06.11.2015	Defer Date: 25.02.2016
Decision: Committee considered the case as per agenda and observed that the Hard Copy of the application has not yet received from RA, Ludhiana. A letter has been sent to RA, Ludhiana on 20.01.2016 for furnish the application. The case stands deferred for re-listing on 25.02.2016.				
41	Case No.: 7/28/84-ALC3/2015	Party Name: GLOTEX FASHIONS	Meet No/Date:28/84-ALC3/2015 28.01.2016	Status: Deferred
	HQ File :01/84/050/00339/AM16/	RLA File :04/24/040/00161/AM16/	Lic.No/Date:0410161317 17.11.2015	Defer Date: 25.02.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC Noida for their comments. NC decided to wait for their comments.
The case stands deferred for re-listing on 25.02.2016.

42	Case No.:18/28/84-ALC3/2015	Party Name: COCONUT PRODUCTS IMPEX,	Meet No/Date:28/84-ALC3/2015 28.01.2016	Status: Deferred
	HQ File :01/84/050/00350/AM16/	RLA File :32/24/040/00027/AM16/	Lic.No/Date:3210077742 17.11.2015	Defer Date: 25.02.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to Deptt. of C&PC for their comments. NC decided to wait for their comments.
The case stands deferred for re-listing on 25.02.2016.

43	Case No.:5/28/84-ALC3/2015	Party Name: MORNING STAAR APPARELS,	Meet No/Date:28/84-ALC3/2015 28.01.2016	Status: Approved
	HQ File :01/84/050/00337/AM16/	RLA File :32/24/040/00032/AM16/	Lic.No/Date:3210077743 18.11.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for. RA concern may take necessary action subject to compliance of other usual conditions.

44	Case No.:45/28/84-ALC3/2015	Party Name: KERALA BALERS PRIVATE LIMITED	Meet No/Date:28/84-ALC3/2015 28.01.2016	Status: Approved									
	HQ File :01/84/050/00377/AM16/	RLA File :10/24/040/00070/AM16/	Lic.No/Date:1010059321 24.11.2015										
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DIPP conveyed vide their U.O. No.7/20/16-TSW dated 28.01.2016 as detailed below:-</p> <table border="1"> <thead> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>1.</td><td>PVC Backed coir mats/matting in</td><td>14564 Sq.</td><td>Relevant (thickness & density) PVC Backed Coir</td><td>15,000 Sq. mtr.</td></tr> </tbody> </table>				S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	PVC Backed coir mats/matting in	14564 Sq.	Relevant (thickness & density) PVC Backed Coir
S.No.	Export Product	Export Quantity	Import item	Quantity allowed									
1.	PVC Backed coir mats/matting in	14564 Sq.	Relevant (thickness & density) PVC Backed Coir	15,000 Sq. mtr.									

	various mats	sizes	Meter	Matting in Roll Form	
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RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:26/28/84-ALC3/2015	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:28/84-ALC3/2015 28.01.2016	Status: Approved
HQ File :01/84/050/00358/AM16/	RLA File :05/24/040/00412/AM16/	Lic.No/Date:0510396435 26.11.2015	
45 Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.			

Case No.:34/28/84-ALC3/2015	Party Name: MAYA EXPORTS CORPN	Meet No/Date:28/84-ALC3/2015 28.01.2016	Status: Approved
HQ File :01/84/050/00366/AM16/	RLA File : 05/24/040/00389/AM16/	Lic.No/Date:0510396453 27.11.2015	
46 Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.			

Case No.:47/28/84-ALC3/2015	Party Name: MAYA EXPORTS CORPN	Meet No/Date:28/84-ALC3/2015 28.01.2016	Status: Approved
HQ File :01/84/050/00379/AM16/	RLA File :05/24/040/00387/AM16/	Lic.No/Date:0510396452 27.11.2015	
47 Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.			

48 Case No.:55/28/84-ALC3/2015	Party Name: BOMBAY RAYON FASHIONS	Meet No/Date:28/84-ALC3/2015	Status: Withdrawn
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	LIMITED	28.01.2016	
HQ File :01/84/050/00387/AM16/	RLA File :03/94/040/01188/AM15/	Lic.No/Date:0310800447 27.11.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the said Adv. Authorisation has been issued by RA on repeat basis. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to withdraw the case.			

Case No.:1/28/84-ALC3/2015	Party Name: NAV BHARAT FABRICS	Meet No/Date:28/84- ALC3/2015 28.01.2016	Status: Approved
HQ File :01/84/050/00333/AM16/	RLA File :08/24/040/00211/AM16/	Lic.No/Date:0810136598 30.11.2015	
49	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.		

Case No.:2/28/84-ALC3/2015	Party Name: NAV BHARAT FABRICS	Meet No/Date:28/84- ALC3/2015 28.01.2016	Status: Approved
HQ File :01/84/050/00334/AM16/	RLA File :08/24/040/00212/AM16/	Lic.No/Date:0810136599 30.11.2015	
50	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.		

Case No.:23/28/84-ALC3/2015	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:28/84- ALC3/2015 28.01.2016	Status: Deferred
HQ File :01/84/050/00355/AM16/	RLA File :05/24/040/00417/AM16/	Lic.No/Date:0510396460 30.11.2015	Defer Date: 25.02.2016
51	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to		

ask the firm to furnish the sample of the product in this case.
The case stands deferred for re-listing on 25.02.2016.

52	Case No.:25/28/84-ALC3/2015	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:28/84-ALC3/2015 28.01.2016	Status: Approved
	HQ File :01/84/050/00357/AM16/	RLA File :05/24/040/00420/AM16/	Lic.No/Date:0510396461 30.11.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as per CAD. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.				
53	Case No.:31/28/84-ALC3/2015	Party Name: MAYA EXPORTS CORPN	Meet No/Date:28/84-ALC3/2015 28.01.2016	Status: Approved
	HQ File :01/84/050/00363/AM16/	RLA File :05/24/040/00413/AM16/	Lic.No/Date:0510396458 30.11.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.				
54	Case No.:48/28/84-ALC3/2015	Party Name: MAYA EXPORTS CORPN	Meet No/Date:28/84-ALC3/2015 28.01.2016	Status: Approved
	HQ File :01/84/050/00380/AM16/	RLA File :05/24/040/00409/AM16/	Lic.No/Date:0510396457 30.11.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.				
55	Case No.:49/28/84-ALC3/2015	Party Name: MAYA EXPORTS CORPN	Meet No/Date:28/84-ALC3/2015 28.01.2016	Status: Approved

HQ File :01/84/050/00381/AM16/	RLA File :05/24/040/00414/AM16/	Lic.No/Date:0510396459 30.11.2015	
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Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.
GSM should match in import and export.
RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:27/28/84-ALC3/2015	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:28/84-ALC3/2015 28.01.2016	Status: Approved
HQ File :01/84/050/00359/AM16/	RLA File :05/24/040/00429/AM16/	Lic.No/Date:0510396492 02.12.2015	
56	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case by allowing wastage 100 gram per piece of the export product. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.		

Case No.:33/28/84-ALC3/2015	Party Name: SURGEINE HEALTHCARE INDIA PVT. LTD.	Meet No/Date:28/84-ALC3/2015 28.01.2016	Status: Deferred
HQ File :01/84/050/00365/AM16/	RLA File :05/24/040/00422/AM16/	Lic.No/Date:0510396482 02.12.2015	Defer Date: 25.02.2016
57	Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and Deptt. of C&PC for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 25.02.2016.		

Case No.:29/28/84-ALC3/2015	Party Name: RICHA & CO	Meet No/Date:28/84-ALC3/2015 28.01.2016	Status: Deferred
HQ File :01/84/050/00361/AM16/	RLA File :05/24/040/00424/AM16/	Lic.No/Date:0510396504 03.12.2015	Defer Date: 25.02.2016
58	Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments.		

The case stands deferred for re-listing on 25.02.2016.

59	Case No.: 9/28/84- ALC3/2015	Party Name: NOWOTEK TEXTILES PVT. LTD.,	Meet No/Date:28/84- ALC3/2015 28.01.2016	Status: Deferred
	HQ File :01/84/050/00341/AM16/	RLA File :05/24/040/00407/AM16/	Lic.No/Date:0510396525 04.12.2015	Defer Date: 25.02.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and Deptt. of C&PC for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 25.02.2016.				

60	Case No.: 6/28/84- ALC3/2015	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:28/84- ALC3/2015 28.01.2016	Status: Approved
	HQ File :01/84/050/00338/AM16/	RLA File :05/24/040/00436/AM16/	Lic.No/Date:0510396552 07.12.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.				

61	Case No.: 8/28/84- ALC3/2015	Party Name: GAURAV INTERNATIONAL	Meet No/Date:28/84- ALC3/2015 28.01.2016	Status: Approved
	HQ File :01/84/050/00340/AM16/	RLA File :05/23/040/00381/AM16/	Lic.No/Date:0510396563 08.12.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.				

62	Case No.: 46/28/84- ALC3/2015	Party Name: SUPERHOUSE LTD.,	Meet No/Date:28/84- ALC3/2015 28.01.2016	Status: Approved
	HQ File	RLA File	Lic.No/Date:0610038272	

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:01/84/050/00378/AM16/	:06/24/040/00038/AM16/	09.12.2015
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Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

63	Case No.:58/28/84-ALC3/2015	Party Name: SAWAN INDIA OVERSEAS	Meet No/Date:28/84-ALC3/2015 28.01.2016	Status: Approved
	HQ File :01/84/050/00390/AM16/	RLA File :30/22/040/00025/AM16/	Lic.No/Date:3010103672 09.12.2015	
	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as net to net /applied for. RA concern may take necessary action subject to compliance of other usual conditions.			

64	Case No.:40/28/84-ALC3/2015	Party Name: GRAFFITI EXPORTS	Meet No/Date:28/84-ALC3/2015 28.01.2016	Status: Approved
	HQ File :01/84/050/00372/AM16/	RLA File :05/23/040/00382/AM16/	Lic.No/Date:0510396597 10.12.2015	
	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.			

65	Case No.:43/28/84-ALC3/2015	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	Meet No/Date:28/84-ALC3/2015 28.01.2016	Status: Deferred
	HQ File :01/84/050/00375/AM16/	RLA File :05/24/040/00426/AM16/	Lic.No/Date:0510396598 10.12.2015	Defer Date: 25.02.2016
	Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 25.02.2016.			

66	Case No.:56/28/84-ALC3/2015	Party Name: SAWAN INDIA OVERSEAS	Meet No/Date:28/84-ALC3/2015 28.01.2016	Status: Approved
	HQ File :01/84/050/00388/AM16/	RLA File :30/24/040/00029/AM16/	Lic.No/Date:3010103675 11.12.2015	
	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as net to net/applied for. RA concern may take necessary action subject to compliance of other usual conditions.			

67	Case No.:4/28/84-ALC3/2015	Party Name: KERALA DINESH BEEDI WORKERS CENTRAL CO-OP.	Meet No/Date:28/84-ALC3/2015 28.01.2016	Status: Deferred
	HQ File :01/84/050/00336/AM16/	RLA File :10/24/040/00084/AM16/	Lic.No/Date:1010059341 14.12.2015	Defer Date: 25.02.2016
	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the firm to furnish the width and CAD of the export product and the application send to DC(MSME) and TC (Noida) as the case relates to them. The case stands deferred for re-listing on 25.02.2016.			

68	Case No.:41/28/84-ALC3/2015	Party Name: UNIQUE FASHION	Meet No/Date:28/84-ALC3/2015 28.01.2016	Status: Approved
	HQ File :01/84/050/00373/AM16/	RLA File :05/24/040/00423/AM16/	Lic.No/Date:0510396614 14.12.2015	
	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.			

69	Case No.:44/28/84-ALC3/2015	Party Name: THREADS (INDIA) LIMITED	Meet No/Date:28/84-ALC3/2015 28.01.2016	Status: Approved
	HQ File :01/84/050/00376/AM16/	RLA File :06/24/040/00040/AM16/	Lic.No/Date:0610038275 14.12.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case by allowing wastage 1% on net content in the export product.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:1/26/84-ALC3/2015	Party Name: DUCERE TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:28/84-ALC3/2015 28.01.2016	Status: Deferred
70 HQ File :01/84/050/00313/AM16/	RLA File :09/24/040/00517/AM16/	Lic.No/Date:0910062977 16.12.2015	Defer Date: 25.02.2016

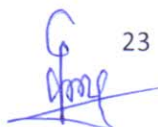
Decision: Committee considered the case as per agenda and observed that the Hard Copy of the application has not yet received from RA, Hyderabad. Accordingly, Committee decided to ask the three set of application from RA, Hyderabad.
The case stands deferred for re-listing on 25.02.2016.

Case No.:14/28/84-ALC3/2015	Party Name: BHARAT SILKS	Meet No/Date:28/84-ALC3/2015 28.01.2016	Status: Approved
71 HQ File :01/84/050/00346/AM16/	RLA File :07/24/040/00273/AM16/	Lic.No/Date:0710109167 16.12.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.
GSM should match in import and export.
RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:21/28/84-ALC3/2015	Party Name: BHARAT SILKS	Meet No/Date:28/84-ALC3/2015 28.01.2016	Status: Approved
72 HQ File :01/84/050/00353/AM16/	RLA File :07/24/040/00312/AM16/	Lic.No/Date:0710109168 16.12.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.
GSM should match in import and export.
RA concern may take necessary action subject to compliance of other usual conditions.


Case No.:24/28/84-ALC3/2015	Party Name: RICHA & CO	Meet No/Date:28/84-ALC3/2015 28.01.2016	Status: Approved
HQ File :01/84/050/00356/AM16/	RLA File :05/24/040/00438/AM16/	Lic.No/Date:0510396638 16.12.2015	
73 Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.			

Case No.:30/28/84-ALC3/2015	Party Name: MAYA EXPORTS CORPN	Meet No/Date:28/84-ALC3/2015 28.01.2016	Status: Approved
HQ File :01/84/050/00362/AM16/	RLA File :05/24/040/00446/AM16/	Lic.No/Date:0510396643 16.12.2015	
74 Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.			

Case No.:32/28/84-ALC3/2015	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:28/84-ALC3/2015 28.01.2016	Status: Approved
HQ File :01/84/050/00364/AM16/	RLA File :05/24/040/00452/AM16/	Lic.No/Date:0510396644 16.12.2015	
75 Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.			

Case No.:42/28/84-ALC3/2015	Party Name: MAYA EXPORTS CORPN	Meet No/Date:28/84-ALC3/2015 28.01.2016	Status: Approved
HQ File :01/84/050/00374/AM16/	RLA File :05/24/040/00445/AM16/	Lic.No/Date:0510396642 16.12.2015	
76 Decision: Committee considered the case as per agenda alongwith other relevant papers and			

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went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

77	Case No.: 54/28/84-ALC3/2015	Party Name: TIMES FIBREFILL PVT. LTD.,	Meet No/Date:28/84-ALC3/2015 28.01.2016	Status: Deferred
	HQ File :01/84/050/00386/AM16/	RLA File :02/24/040/00172/AM16/	Lic.No/Date:0210206370 17.12.2015	Defer Date: 25.02.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by DIPP. The reply of the firm is not received. NC decided to wait for their reply. The case stands deferred for re-listing on 25.02.2016.				

78	Case No.: 22/28/84-ALC3/2015	Party Name: RICHA & CO	Meet No/Date:28/84-ALC3/2015 28.01.2016	Status: Approved
	HQ File :01/84/050/00354/AM16/	RLA File :05/24/040/00456/AM16/	Lic.No/Date:0510396668 18.12.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.				

79	Case No.: 53/28/84-ALC3/2015	Party Name: PINNACLE CLOTHING CO.,	Meet No/Date:28/84-ALC3/2015 28.01.2016	Status: Approved
	HQ File :01/84/050/00385/AM16/	RLA File :05/24/040/00458/AM16/	Lic.No/Date:0510396673 18.12.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.				

80	Case No.: 35/28/84-	Party Name: SHAHI	Meet No/Date:28/84-	Status:
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	ALC3/2015	EXPORTS PVT. LTD.	ALC3/2015 28.01.2016	Approved
	HQ File :01/84/050/00367/AM16/	RLA File :05/24/040/00466/AM16/	Lic.No/Date:0510396804 22.12.2015	
	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.			
	Case No.:36/28/84- ALC3/2015	Party Name: PINNACLE CLOTHING CO.,	Meet No/Date:28/84- ALC3/2015 28.01.2016	Status: Approved
	HQ File :01/84/050/00368/AM16/	RLA File :05/24/040/00471/AM16/	Lic.No/Date:0510397053 23.12.2015	
81	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.			
	Case No.:38/28/84- ALC3/2015	Party Name: MAYA EXPORTS CORPN	Meet No/Date:28/84- ALC3/2015 28.01.2016	Status: Approved
	HQ File :01/84/050/00370/AM16/	RLA File :05/24/040/00465/AM16/	Lic.No/Date:0510397051 23.12.2015	
82	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.			
	Case No.:39/28/84- ALC3/2015	Party Name: MAYA EXPORTS CORPN	Meet No/Date:28/84- ALC3/2015 28.01.2016	Status: Approved
83	HQ File :01/84/050/00371/AM16/	RLA File :05/24/040/00468/AM16/	Lic.No/Date:0510397052 23.12.2015	
	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to			

ratify the Advance Authorisation issued in this case as applied for.
GSM should match in import and export.
RA concern may take necessary action subject to compliance of other usual conditions.

84	Case No.: 50/28/84-ALC3/2015	Party Name: RADNIK EXPORTS	Meet No/Date:28/84-ALC3/2015 28.01.2016	Status: Deferred
	HQ File :01/84/050/00382/AM16/	RLA File :05/24/040/00475/AM16/	Lic.No/Date:0510397071 23.12.2015	25.02.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 25.02.2016.				
85	Case No.: 51/28/84-ALC3/2015	Party Name: RADNIK EXPORTS	Meet No/Date:28/84-ALC3/2015 28.01.2016	Status: Deferred
	HQ File :01/84/050/00383/AM16/	RLA File :05/24/040/00470/AM16/	Lic.No/Date:0510397070 23.12.2015	Defer Date: 25.02.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 25.02.2016.				
86	Case No.: 52/28/84-ALC3/2015	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:28/84-ALC3/2015 28.01.2016	Status: Deferred
	HQ File :01/84/050/00384/AM16/	RLA File :05/24/040/00443/AM16/	Lic.No/Date:0510397048 23.12.2015	Defer Date: 25.02.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 25.02.2016.				
87	Case No.: 37/28/84-ALC3/2015	Party Name: AMRITT INDIA ASSOCIATES PRIVATE LIMITED	Meet No/Date:28/84-ALC3/2015 28.01.2016	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0510397145	Defer

:01/84/050/00369/AM16/	:05/23/040/00318/AM16/	30.12.2015	Date: 25.02.2016
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Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by DIPP on 25.01.2016. The reply of the firm is not received. NC decided to wait for their reply.
The case stands deferred for re-listing on 25.02.2016.

88	Case No.: 57/28/84-ALC3/2015	Party Name: GANGA ACROWOOLS LIMITED	Meet No/Date:28/84-ALC3/2015 28.01.2016	Status: Deferred
	HQ File :01/84/050/00389/AM16/	RLA File :30/24/040/00036/AM16/	Lic.No/Date:3010103687 30.12.2015	Defer Date: 25.02.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and Deptt. of C&PC for their comments. NC decided to wait for their comments.
The case stands deferred for re-listing on 25.02.2016.

89	Case No.: 28/28/84-ALC3/2015	Party Name: GAURAV INTERNATIONAL	Meet No/Date:28/84-ALC3/2015 28.01.2016	Status: Approved
	HQ File :01/84/050/00360/AM16/	RLA File :05/23/040/00407/AM16/	Lic.No/Date:0510397161 31.12.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.
GSM should match in import and export.
RA concern may take necessary action subject to compliance of other usual conditions.

90	Case No.: 15/28/84-ALC3/2015	Party Name: K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:28/84-ALC3/2015 28.01.2016	Status: Deferred
	HQ File :01/84/050/00347/AM16/	RLA File :04/24/040/00216/AM16/	Lic.No/Date:041016148 4 06.01.2016	Defer Date: 25.02.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by DIPP. The reply of the firm is not received. NC decided to wait for their reply.
The case stands deferred for re-listing on 25.02.2016.

Case No.:3/28/84-ALC3/2015	Party Name: PRECISE SEAMLESS APPARELS PVT LTD	Meet No/Date:28/84-ALC3/2015 28.01.2016	Status: Approved
HQ File :01/84/050/00335/AM16/	RLA File :05/24/040/00488/AM16/	Lic.No/Date:0510397243 08.01.2016	
91	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.		

Manual Cases

(92)

Case No. 344	M/s. Silver Star Fashions Pvt. Ltd.
NC Meeting No. 28/AM-16 dt 28.01.2016	File No.01/84/171/301/AM-16/DES-V
RA. F.No. 05/28/039/00014/AM15	
Fixation of norms for the export product "Ladies Blouse" Style No. 91297 in respect of Annual Advance Authorization No. 0510392588 dated 26.12.2014.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for. The GSM should be match in both import & export. RA concern may take necessary action subject to compliance of other usual conditions.	

(93)

Case No. 345	M/s. Richa Global Exports Pvt. Ltd.
NC Meeting No. 28/AM-16 dt 28.01.2016	File No.01/84/050/303/AM-16/DES-V
RA. F.No. 05/24/040/00/AM15	
Re- fixation of norms in respect of Advance Authorization No. 0510396326 dated 13.11.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's request for change the Style No. in Export items Sl. No. 1 in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to allow amendment in style No. of Export items Sl. No. 1 from 7263889 to 7403889. All the other terms and conditions and quantity of input outputs will remain unchanged as earlier decided by NC in its meeting No. 25/AM16 dated 17.12.2015. RA concern may take necessary action subject to compliance of other usual conditions	

(94)

Case No. 346	M/s. Royal Touch Fablon (P) Ltd.
NC Meeting No. 28/AM-16 dt 28.01.2016	File No.01/84/050/245/AM-15/DES-V
RA. F.No. 02/24/040/00114/AM15/DES-V	

Re- fixation of norms in respect of Advance Authorization No. 0210204971 dated 12.09.2014

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's request for correction in description in import and export items in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to amend the description in import and export items as applied for.

All the other terms and conditions and quantity of input outputs will remain unchanged as earlier decided by NC in its meeting No. 15/AM16 dated 30.07.2015.

RA concern may take necessary action subject to compliance of other usual conditions.

(95)

Case No. 347	M/s. Gaurav International
NC Meeting No. 28/AM-16 dt 28.01.2016	File No.01/84/171/281/AM-16/DES-V
RA. F.No. 05/23/039/00004/AM15	

Fixation of norms in respect of Annual Advance Authorization No. 0510392064 dated 19.11.2014

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O. No.TL-14024/2/2016-L AND H-DC MSME/4 dated 07.01.2016 as detailed below:-

S.No	Export Product	Export Qty	Import item	Qty allowed
1.	Ladies Jacket Made of 52% lilen 48% cotton dyed woven fabric GSM 253 +/- 10% (Style No. E 8854)	820 Nos	52% Linen 48% Cotton Dyed Woven Fabric GSM 253 +/- 10%	3.40 sq. mtrs/pc
2.	Ladies Blouse Made of 73% Cotton 27% Silk Printed Woven Fabric GSM 38 +/- 10%, Style :- WTP058451, WTP058452, WTP058454)	10700 Nos	73% cotton 27% Silk Printed woven fabric GSM 38 +/-10%	2.75 sq. mtrs /pc
3.	Ladies Shirt (Full Sleeve) made of 73% cotton, 27% Silk printed woven fabric GSM 38 +/- 10% (Style No. WTP056561, WTP056562, WTP056563, WTP056564)	4800 Nos	73% cotton, 27% Silk Printed woven fabric GSM 38 +/-10%	2.35 sq. mtrs/pc
4.	Ladies Top made of 100% Polyester dyed woven Fabric GSM 125 +/- 10% (Style No. 402641)	8740 Nos	100% Polyester dyed woven Fabric GSM 125 +/-10%	2.00 sq. mtrs/pc

The GSM should be match in both import & export.

RA concern may take necessary action subject to compliance of other usual conditions.

(96)

Case No. 348	M/s. Richa &Co.
NC Meeting No. 28/AM-16 dt 28.01.2016	File No.01/84/171/282/AM-16/DES-V
RA. F.No. 05/24/039/00003/AM15	
Fixation of norms for the export product Ladies Tank Top, Ladies Top and Ladies Trouser in respect of Annual Advance Authorization No. 0510386317 dated 12.05.2014.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm have requested on 23.11.2015 for fixation of norms for the export product Ladies Tank Top, Ladies Top and Ladies Trouser in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Annual Advance Authorisation issued in this case as applied for. The GSM should be match in both import & export. RA concern may take necessary action subject to compliance of other usual conditions.	

(97)

Case No. 349	M/s. Deco Textile, Bangalore
NC Meeting No. 28/AM-16 dt 28.01.2016	File No.01/84/171/280/AM-16/DES-V
RA. F.No. 07/24/040/00117/AM14	
Fixation of norms r in respect of Advance Authorization No. 0710097027 dated 24.07.2013	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the letter has been issued on 20.01.2016 to RA Bangalore to furnish the application of the firm and also factual report of the case. The reply is not received from RA, Bangalore. NC decided to wait for their reply. The case stands deferred for re-listing on 25.02.2016.	

(98)

Case No. 350	M/s. Aditya Birla Nuvo Ltd.
NC Meeting No. 28/AM-16 dt 28.01.2016	File No.01/84/050/00034/AM-15/DES-V
RA. F.No. 02/24/040/00228/AM15	
Re-fixation of norms in respect of Advance Authorization No. 0210205622 dated 09.03.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for enhancement in quantity of inputs in this case and the deficiency letter issued by TC Mumbai on 09.10.2015 to the firm and also given reminder on 23.11.2015 but the reply of the firm is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 25.02.2016.	

(99)

Case No. 351	M/s. William Goodacre & Sons India Pvt. Ltd.
NC Meeting No. 28/AM-16 dt 28.01.2016	File No.01/84/050/101/AM-11/DES-V
RA. F.No. 10/24/040/00025/AM11	
Re-fixation of norms in respect of Advance Authorization No. 1010039361 dated 07.07.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that deficiency letter issued by DIPP on 20.11.2015 to the firm. NC decided to wait for their reply.

The case stands deferred for re-listing on 25.02.2016.

(100)

Case No. 352	M/s. Sumilon Industries Ltd.
NC Meeting No. 28/AM-16 dt 28.01.2016	File No.01/84/050/326/AM-15/DES-V
RA. F.No. 52/24/040/00052/AM15	
Fixation of norms in respect of Advance Authorization No. 5210041368 dated 31.12.2014	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the firm to appear before NC on 25.02.2016 to explain their case alongwith the sample of the export product each stage.

The case stands deferred for re-listing on 25.02.2016.

(101)

Case No. 353	M/s. Sumilon Industries Ltd.
NC Meeting No. 28/AM-16 dt 28.01.2016	File No.01/84/050/327/AM-15/DES-V
RA. F.No. 52/24/040/00051/AM15	
Fixation of norms in respect of Advance Authorization No.5210041367 dated 31.12.2014	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the firm to appear before NC on 25.02.2016 to explain their case alongwith the sample of the export product each stage.

The case stands deferred for re-listing on 25.02.2016.

(102)

Case No. 354	M/s. Dhruv Globals Ltd.
NC Meeting No. 26/AM-16 dt 31.12.2015	File No.01/84/171/27/AM-16/DES-V
RA. F.No. 05/25/030/00021/AM15	
Fixation of norms in respect of Annual Advance Authorization No.0510393516 dated 11.03.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter was issued by this Directorate on 20.01.2016 to furnish the details of CAD as the CAD has different from the wastage claimed by the firm in this case. The reply is not received from the firm. NC decided to wait for their reply.

The case stands deferred for re-listing on 25.02.2016.

Out of Agenda

Case No. 355	M/s. Masturlal Pvt. Ltd.
NC Meeting No. 28/AM-16 dt 28.01.2016	File No.01/84/050/413/AM-13/DES-V
RA. F.No. 07/24/040/00334/AM13	
Re-fixation of norms in respect of Advance Authorization No. 0710092070 dated 22.11.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard to Shri Rajiv Sood, Sr. Vice President (Technical) representative of the firm who appeared before the Committee. He explained the case and submitted the required documents like S/bills etc/sample of export product. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the norms in respect of Advance Authorisation issued in this case as detailed below:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	4000 pieces of Filter Bags with 127 mm diameter, 5040 mm long made from Felt, GSM-650 made of 80% PPS Fibre with PTEE scrim and spring steel snap band, spand band tape.	6000 Kgs. (4000 Pcs.)	PPS Fibre	3988 Kgs (including wastage)
			PTEE Scrim	1830 Kgs. (including wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions



